

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of July, 2026

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
7.7.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through video- conferencing	1.	274/MP/2026	Indi grid Solar-II	Petition under 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the order dated 11.1.2024 in Petition No. 362/MP/2022(On admission)
	2.	310/MP/2026 alongwith I.A.No.107/2026	AMPIN	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited to grant non-solar hour access for 199 MW at Fatehgarh IV SS as sought by the Petitioner, instead of 166 MW as indicated in the Agenda for the 47th CMETS Meeting (Interlocutory application for urgent listing)(On admission).
	3.	I.A. No.108/2026 in Petition No. 779/MP/2025	MREPL	Interlocutory Application seeking appropriate Orders and directions in terms of the recommendations of the Committee Constituted by the Commission for Grant of extension of the Scheduled Commercial Operation Date (SCOD) to Projects covered under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020(On admission)
	4.	104/IA/2026 in Petition No. 149/MP/2026	RGESPL	Interlocutory application seeking interim directions to permit the Petitioner to carry out all necessary formalities for achieving Commercial Operation of the Project (On admission)
	5.	I.A.No.106/2026 in Petition No. 20/MP/2026	TPREL	Interlocutory application seeking interim relief under Regulation 26 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking restoration of 101 MW connectivity at Kallam PS (On admission).
	6	Petition Dy.No.482& 485/2026	NLCIL	Petition under section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-state Transmission System) Regulations, 2022 seeking extension of the commissioning date and start date of the connectivity for the 200 MW Bhuj Solar Project granted to the Petitioner (Interlocutory application for interim directions) (On admission).
	7.	Petition Dy.No.483& 487/2026	AEPL	Petition under Section 79(1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement Supply Date of the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan on account of delays in (i) operationalisation of connectivity granted to the Project at Bikaner II GSS and (ii) grant of approval by Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Maharashtra State Electricity Distribution Company Limited, without levy of

				any financial obligations (Interlocutory application seeking interim relief and urgent listing of the captioned petition(On admission)).
	8.	272/TL/2026	NERGS-III	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to NERGS III Siang Basin Transmission Limited.
	9.	271/AT/2026	NERGS-III	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System “NERGS-III Siang Basin” being established by NERGS III Siang Basin Transmission Limited.
	10.	295/TL/2026	KRTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Kurnool IV REZ Power Transmission Limited
	11	296/AT/2026	KRTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Kurnool IV REZ Power Transmission Limited.
	12.	129/TD/2026	SIPL	Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for Inter-State trading of Electricity in all States and Union Territories of India.
	13.	185/TD/2026	REMCL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	14.	213/TD/2026	OGPTPL	Petition under Section 14 of Electricity Act 2003 readwith Regulation 6 of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of Category V Inter-state Trading License
	15.	239/TL/2026	B-IIITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bhadla III Transmission Limited.
	16.	58/MP/2026 along with IA Nos. 14/2026 & 44/2026	VSUPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.(Interlocutory applications for interim directions and for placing on record subsequent developments)
	17.	41/MP/2014 alongwith I.A. No 110/2026	AREPL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential

				reliefs (Interlocutory Application for seeking revival of the captioned petition and taking on record the amended petition) (Received by Remand).
	18.	14/MP/2014	KVKEL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	19.	327/MP/2013	Diwakar Solar	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	20.	847/MP/2025	DPTL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003, read with relevant provisions of Transmission Service Agreement dated 9.2.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023.
	21.	232/MP/2023	RPPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. And Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 02.01.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
	22.	403/MP/2024	BTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited.
	23.	520/MP/2024	NLCIL	Petition seeking approval for determination of Truing-up of Coal Input Price for the period 01.04.2021 to 31.03.2024 in respect of Talabira Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021
	24.	141/MP/2026	PCKL	Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for the grant of a Renewable Energy Certificate.
	25.	119/MP/2026	JSWREL	Petition under Section 79 of the Electricity Act, 2003 seeking a relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date.
	26.	128/MP/2026	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 27.11.2013 between GMR Energy Trading Ltd. and Tamil Nadu Power Distribution Corporation Ltd. (erstwhile TANGEDCO) read with Back-to-Back Power Sale Agreement dated 01.03.2012 between GMR Warora Energy Limited and GMR Energy Trading Ltd. challenging TNPDC's unlawful and unwarranted dispute to Supplementary Bill dated 13.03.2025 raised by GWEL/GETL claiming compensation towards the additional cost

				incurred for procurement of As-Is-Where-Is-Basis Coal / RCR Coal and Washery Coal as alternate coal to meet the shortfall in supply of coal.
	27.	75/MP/2026	HCSPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking appropriate reliefs with regard to utilisation of connectivity, compliance with conditions subsequent, acceptance of land documents, and conversion of connectivity under the relevant provisions of the GNA Regulations.
	28.	1020/MP/2025 alongwith I.A.No.84/2026	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 (1a) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019 for revision of input price of coal supplied from Pakri Barwadih mine for the period from date of commercial operation i.e. 1.4.2019 to 31.03.2024 after the truing up exercise (Interlocutory application for name change).
	29.	48/MP/2025 alongwith I.A.No.111/2026	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2024 to 31.3.2029 (Interlocutory application for name change).
	30.	320/MP/2025	ASHL	A petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjith singh & Ors. v Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Private Limited & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited (Part-heard).
	31.	695/MP/2025	VGEPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.
	32.	715/MP/2025	GPIPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the

				date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.
	33.	939/MP/2025	NLCIL	Petition for determination of input price of coal supplied from Talabira Mines for the period 2024-29 under CERC (Terms and Conditions of Tariff) Regulations 2024
	34.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	35.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	36.	15/RP/2024 alongwith I.A.No.97/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024(Interlocutory application for interim reliefs).
	37.	16/RP/2024 alongwith I.A.No.47/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024 (Interlocutory application for interim directions).
9.7.2026 Thursday At 10 30 A.M. Review /Miscellaneous Petitions Through Hybrid Mode	1.	17/RP/2026	HPPC	Petition for review of the Order dated 28.2.2026 in Petition No. 126/MP/2017 (On admission).
	2.	25/RP/2026	NLCIL	Petition seeking review of the order dated 7.4.2026 in petition No. 824/TL/2025 (On admission)
	3.	317/MP/2026	EGMUPL	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation/removal of difficulty in respect of the Right of First Refusal (RoFR) window applicable to non-solar-hour access, and seeking directions to recognise the Petitioners, as eligible entities to avail non-solar-hour access connectivity in Park Mode beyond, and not merely within, the RoFR period as Renewable Power Park Developers (RPPDs) (On admission).
	4.	318/MP/2026	NTPCREL	Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking extension in the timeline for submission of Land Documents pertaining to the 900 MW Connectivity at Mandsaur Pooling Station (On admission).
	5.	316/MP/2026 alongwith I.A.No.112/2026	SVVPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date of the Power Purchase Agreement dated 29.06.2024 executed between Sprng Vayu Vidyut Private Limited and NTPC Limited due to delay in obtaining procurement approval along with the delay in

				operationalisation of connectivity granted by Central Transmission Utility of India Limited and other force majeure events adversely impacting the implementation of the Project (Interlocutory application seeking interim relief and urgent listing of the captioned petition (On admission)..
	6.	I.A. No. 113/2026 in Petition No.616/MP/2025	SVVPL	Interlocutory application seeking directions with respect to the Petitioner's Tranche A Connectivity of 55.44 MW and Tranche B Connectivity of 50.4 MW and placing on the record subsequent events (On admission).
	7.	319/MP/2026 alongwith I.A.No.114/2026	SSPL	Petition under Section 79 of the Electricity Act, 2003 ("Electricity Act") read with Regulations 41 and 42 of this Commission's GNA Regulations and Regulation 65 of Conduct of Business Regulations, 2023 ("CoB Regulations") seeking directions to the Central Transmission Utility of India Limited qua the revocation of connectivity granted to the Petitioner. (Interlocutory application for interim reliefs) (On admission)
	8.	233/AT/2026	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (Round the-Clock (RTC)) from ISTS- Connected Renewable Energy (RE) Power Projects in India under Tariff-based Competitive Bidding.
	9.	318/MP/2023	TUL	Petition under section 79(1)(b) and 79(1) (f) of the Electricity Act 2003 for approval of "Change in Law" event and offset its financial/ commercial impact on account of imposition of ecosystem charge for commercial usage of natural water as a result of operation of Sikkim Payment of Ecosystem Services Rules, 2022 dated 18.07.2022 issued under Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Act 1988 in terms of Articles 9.8 and 11 of the Power Purchase Agreement entered by Sikkim Urja Limited (formerly Teesta Urja Limited) in relation to Teesta III Hydroelectric Project (1200 MW) with PTC India Limited on 28.07.2006 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021.
	10	358/MP/2023 alongwith I.A.Nos.90/2023, 33 and 46/2025	TPSL	Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for exparte-stay, and amendments of the Petitions)
	11.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.

	12.	13/RP/2026 alongwith I.A.No.83/2026	GUVNL	Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions).
	13.	348/MP/2023 along with IA No. 83/2025	AREFL	Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity.
	14.	169/MP/2024 alongwith I.A.No.39/2024 &115/2026	RNUPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.08.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for interim directions and seeking a direction restraining SECI from invoking the bank guarantee).
	15.	178/MP/2025 alongwith I.A.No71/2025	ARPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 25.07.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited along with Affidavit (Interlocutory application for impleadment as party to the Petition filed by UPPCL).
	16.	186/MP/2026 alongwith I.A.No.62 & 74/2026	AEPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 01.02.2024 under application no. 2200000142 (Interlocutory Application seeking interim directions and to approve the change of connectivity route).
	17.	804/MP/2025	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 1.4.2024 to 31.7.2024 along with Late Payment Surcharge and Interest.
	18.	340/MP/2025	SECI	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking issuance of direction(s) to the Respondent for payment of outstanding principal amount and applicable Late Payment Surcharge for renewable power supplied by the Petitioner to the Respondent under the Power Supply Agreement dated 7.8.2018, and further directions to the Respondent for signing a Supplementary PSA incorporating developments regarding the sale of power by the Petitioner to the Respondent.
	19.	113/MP/2026	TPSL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central

				Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	20.	211/MP/2026	HRSEPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date and Financial Closure in terms of Articles 2.1.3, 2.1.4 and 4.5.2 of the Power Purchase Agreement dated 30.04.2024, executed between HR Saraswati Energy Private Limited and NHPC Limited, on account of the delay in adoption of tariff and procurement approval by the Appropriate Commission, and also on account of delay in operationalisation of connectivity and readiness of the transmission system by CTUIL, required for evacuation of power from the Petitioner's project.
	21.	188/MP/2026 alongwith I.A.No.64/2026	JGRJ Two Solar Private Limited	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 01.05.2024 executed between JGRJ Two Solar Private Limited and NHPC Limited due to uncontrollable delays.
	22.	189/MP/2026 alongwith I.A.No.65/2026	SPPL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 26.04.2024 executed between Sprng Power Private Limited and NHPC Limited due to uncontrollable delays.
	23.	190/MP/2026 alongwith I.A.No.66/2026	GICWTPL	Petition under Section 79 of the Electricity Act 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4, 4.5 and 11 of the Power Purchase Agreement dated 24.04.2024 executed between Green Infra Clean Wind Technology Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.
	24.	192/MP/2026 alongwith I.A. No.70/2026	HHPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 02.05.2024 executed between Hazel Hybren Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.
	25.	109/MP/2026 alongwith I.A.Dy.No.316/2026	ARPPL	Petition under Section 79(1)I and (f) of the Electricity Act read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA route (Interlocutory application seeking extension of Financial closure)
	26.	235/MP/2026	WRLDC	Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 30 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 seeking recovery of the outstanding Fees &

				Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.
	27.	4/MP/2026	CTUIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1-MPZES Utilities Limited
	28.	736/MP/2025	WCL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of Force Majeure events and are beyond the control of the Petitioners.
	29.	256/MP/2026	CREHTPL	Petition under Section 79 1(f) and 1(k) of the Electricity act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.5.2024 seeking for declaration that the scheduled commencement of supply date under the PPA dated 13.5.2024 stands extended for a period of 30 days subsequent to the readiness of the delivery point and Power Evacuation Infrastructure, without imposition of any financial liability including but not limited to additional transmission charges and for quashing of the letter dated 25.2.2026 and 19.3.2026 issued by the respondent No.2 and respondent No. 1 respectively (Interlocutory application for urgent listing and interim reliefs)
	30.	291/MP/2026 alongwith I.A.No.100/2026	JGBPL	Petition under Section 79 (1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement of Supply Date of JGBPL's 230 MW Hybrid Project (150 MW Solar + 80 MW Wind) on account of the delays in (i) operationalization of the connectivity granted to the Project at Bhadla III ISTS PS substation (ii) grant of approval by Ld. MERC for procurement of power by MSEDCL from the Project, and (iii) force majeure events being the India-Pakistan conflict during May 2025 and (iv) ongoing conflict in West Asia, which have adversely impacted the development of the Project, without levy of any financial obligations (Interlocutory application for interim reliefs).
	31.	311/MP/2026 alongwith I.A.No.109/2026	ASPL	Petition under Sections 79(1)(e), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 4.5.2 and 11.2.2 and 11.2.5 of the Power Purchase Agreement dated 14.10.2024 seeking extension of the Scheduled Commencement of Supply Date on account of delays beyond the control of the Petitioner, protection from levy of liquidated damages, termination arising from delay in commencement of supply, continuation of the applicable ISTS transmission charges/losses waiver benefits, and consequential reliefs(Interlocutory application for interim reliefs)

Coram : Chairperson Member (Tech.)	32.	12/RP/2025	PGCIL	Petition seeking review of the Order dated 1.5.2025 in Petition No.132/TT/2023.
Coram : Member (Law) Member (Fin.)	33.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Company Limited (OPTCL) to refund the excess paid wheeling charges and short-term open access charges along with interest in respect of its transmission system of 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Budhipadar-Korba Circuit 2 & 3- Odisha portion) line and associated sub-station bays to MPPMCL.
14.7.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	250/MP/2026	SGEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the termination of the Power Purchase Agreements, invocation of Contract Performance Guarantees, declaration of Force Majeure, and consequential refund of ₹8377.61.47 Crores(On admission)
	2.	298/MP/2026	HPPC	Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking specific performance of the Power Sale Agreement (PSA) dated 13.12.2017 read with Power Purchase Agreement (PPA) dated 27.12.2017 and further seeking grant of compensation/damages/dues/losses on account of shortfall in supply of the minimum energy for the Financial Years 2022-23, 2023-24 and 2024-25 by the Respondent No. 1-SECI/Respondent No. 2 - Wind Power Developer (WPD) to the Petitioner herein. The shortfall/ non-supply of the contracted capacity is an event of default on the part of the SECI/WPD and a material breach of the PSA and PPA, subsisting between the parties, for the supply of 250 MW Wind Power under the Scheme for setting up 1000 MW ISTS-connected Wind Power Projects? dated 4.5.2017, issued by the Ministry of New & Renewable Energy(On admission).
	3.	323/MP/2026 alongwith I.A.No.117/2026	AEPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4. 5. 2 of the Power Purchase Agreement dated 18.04.2024 executed between Apraava Energy Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project (Interlocutory application seeking interim reliefs and urgent listing) (On admission).
	4.	322/TD/2026	PIGCPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state Category V trading license.
	5.	303/TD/2026	Amp EMPL	Petition under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 9(4) and Section 15(1) of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category V to Category IV.

	6.	240/MP/2026 alongwith I.A.No.78/2026	RSPPL	Petition under Section 79 of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking that the extension permitted under Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), (i.e., maximum extension period of 12 months be calculated from 30.06.2025 and not from the Petitioner's original Scheduled Date of Commissioning and accordingly the Petitioners are entitled to complete waiver of ISTS charges for a period of 25 years as if the project had been commissioned on 30.6.2025 (Interlocutory application for urgent listing and interim order/directions)(On admission).
	7.	234/AT/2026	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-3) in India under Tariff-Based Competitive Bidding.
	8.	194/MP/2021	TRN EPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.06.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
	9.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007 (Part-heard).
	10.	106/MP/2024	HPPC	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.
	11.	240/MP/2024 alongwith I.A. 56/2024	AEPL	Petition under Section 79(1)(c)(f) of the Electricity Act, 2003 seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023(Interlocutory application for amendments, impleadment and interim reliefs).
	12.	239/MP/2024 alongwith I.A.No.8/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4).
	13.	127/MP/2025	GTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No.1 and Respondent No. 2.

	14.	365/MP/2025	NTPC	Petition under Section 79(1)(a)&(f) of the Electricity Act, 2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax and subsequent increase in Usage Charges for 1990 MW Solar Projects is a Change in Law event in terms of Article 10 of the Power Usage Agreements(Part-Heard)
	15.	421/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 1.4.2013 and the PSA dated 18.2.2016.
	16.	784/MP/2025	JRETL	Petition under Section 79 of The Electricity Act, 2003 and relevant Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to INSTS for a 700 MW solar project being set up under NTPC'S request for selection of grid connected Solar Projects of 1500 MW (ISTS-II) dated 06.12.2023 and power purchase agreement dated 11.10.2024.
	17.	1028/MP/2025	RKMPPL	Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003, readwith Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.
	18.	292/MP/2026 alongwith I.A.No.101/2026	APIPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the Connectivity of 250 MW granted to the Petitioner along with consequential relief(s) (Interlocutory application for seeking issuance of ex-parte ad-interim directions)
	19.	106/MP/2026	NTPCML	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Talaipalli mine for the period from 01.04.2024 to 31.03.2029.
	20.	150/MP/2026	ERAPL	Petition under Section 79 of the Electricity Act, 2003 seeking Change in Law compensation on account of imposition of 20% Agriculture Infrastructure and Development Cess on import of solar modules vide Customs Notification No. 06/2025- Customs dated 01.02.2025 with effect from 01.02.2025, in terms of Article 12 of the Power Purchase Agreement dated 28.11.2023 between Eden Renewables Alma Private Limited and Solar Energy Corporation of India Limited

				along with carrying cost on compound interest basis.
	21.	171/MP/2026	NHPC	Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for Non-compliance with statutory and Regulatory obligations.
	22.	397/TT/2025	TPTL	Petition for truing up transmission tariff for 2019-24 Tariff Block and for determination of transmission tariff for 2024-29 Tariff Block for 400 KV D/C Teesta III HEP- Kishanganj Transmission System.
14.7.2026 Tuesday At 2.30 P.M. Through Hybrid Mode	23.	469/MP/2024	GUVNL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes in relation to the claims of Adani Power Limited for Part Load Compensation purportedly under the IEGC for FY 2021-22, 2022-23, 2023-24 & 2024-25 and other reliefs (part-heard)
	24.	252/MP/2024	APL	Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L1/219/2017/CERC dated 05.05.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondent No. 1 for making payment for Degradation of Heat Rate, Auxiliary Power Consumption compensation and Secondary Fuel Oil consumption on account of Part Load Operation and Multiple Start/Stop of Unit nos. 1 to 4 (330x4 MW) & Unit nos. 5 to 6 (660x2 MW) of Adani Power Limited out of total capacity of its Mundra Power Plant 4620 MW (i.e., Unit nos. 1 to 4 (330x4 MW) & Unit Nos. 5 to 9 (660x5 MW), located in Mundra, Kutch, Gujarat (Part- heard).
	25.	155/MP/2023	JPL	Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 05.05.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana
16.7.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	270/MP/2026	NEEPCO	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 65, 66, 67 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas and relaxation in the norms of normative plant availability factor (NAPAF) in terms of regulation 70(a)(a) as read with regulation 102 (power to relax) and regulation 103 (power to remove difficulty) of the

				CERC (Terms and Condition of Tariff) Regulations, 2024 in respect of the Agartala gas based Power Station (On admission).
	2.	280/MP/2026	APCPL	Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 seeking an in-principle approval for grant of adjustments/recovery of financial impact of change in law events as a result of implementation of the Notification on the Reuse of Treated Waste Water Policy, 2019 and its subsequent amendments (On admission).
	3.	Diary Nos. 528 & 529/2026	JRTJ(I)PL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking cancellation of Connectivity Granted to the Petitioner on the LOA route and return of the Conn-Bgs without encashment (Interlocutory application for interim directions (On admission).
	4.	315/MP/2026	NLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for the control period 2019-24(On admission).
	5.	288/MP/2026	NRLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC fees and charges for the control period 2019-24(On admission).
	6.	306/MP/2026	NERLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC fees and charges for the control period 2019-24(On admission).
	7.	314/MP/2026	ERLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC Fees and Charges for control period 2019-24(On admission).
	8.	313/MP/2026	SRLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC fees and charges for the control period 2019-24(On admission).
	9.	278/MP/2026	WRLDC	Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24(On admission).
	10.	294/TD/2026	RPTCL	Application under Sections 14(c), 15 and 79(1)(k) of the Electricity Act, 2003 read with Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions

				for Grant of Trading Licence and other related matters) Regulations, 2020, seeking upgradation of the existing Category II Inter-State Trading Licence to Category I Inter-State Trading Licence.
	11.	281/TD/2026	IVTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	12.	282/MP/2021	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism
	13.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA
	14.	302/MP/2022 alongwith I.A.Nos.49 & 52/2023	THDC	Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/commercial impact of change in law events on account of imposition of water tax in relation to Tehri HEP (1000 MW) and Koteshwar HEP (400 MW) read with the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.7.2022 passed by Hon'ble High Court of Uttarakhand (Interlocutory applications for interim order and directions)
	15.	153/MP/2025	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024.
	16.	410/MP/2024	PSPCL	Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi (Part-heard)
	17.	680/MP/2025 alongwith I.A.No.11/2026	TANGEDCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent under the Power Supply Agreement under the Ministry of Power's Pilot Scheme-II on 22.10.2021 for supply of 150 MW of power to TANGEDCO for a period 3 years at the rate of INR 3.26 per kWh

				(Interlocutory application for impleadment moved by MB Power (MP)Limited) (On maintainability).
	18.	851/MP/2025	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 4.7.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.9.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.3.202.
	19.	614/MP/2025	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Limited has failed to comply with the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003, and consequently, seeking for directions upon the said Respondent No.1 to make the payments to the Petitioner in accordance with the benchmark energy charge rate prescribed by the Ministry of Power under the aforesaid directions issued under Section 11, amongst other reliefs.
	20.	57/MP/2026	APNRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking compensation on account of Change in Law event namely Notification dated 19.03.2025 issued by the Department of Mines, Government of Jharkhand by which methodology of calculation of Royalty applicable to coal procured for dispatches Power/ Regulated Sector has been changed thereby resulting in increase in cost of generation and supply of electricity to the Respondents.
	21.	102/MP/2026	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Dulanga mine for the period from 1.4.2024 to 31.3.2029(Interlocutory application seeking substitution of name of the Petitioner)
	22.	155/MP/2026	AMPING8	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 19.07.2021 entered between the Petitioner and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

16.7.2026 Thursday AT 2.30 P.M. Through Hybrid Mode	23.	58/MP/2023	W5RL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Energy Private Limited and PTC India Limited.
	24.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1.
	25.	782/MP/2025	ACMESHL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	26.	833/MP/2025 alongwith I.A..No.103/2026	AMPINEGPL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Interlocutory application for impleadment).
	27.	817/MP/2025	JGCPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	28.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter- State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations,2022.
20.7.2026 Monday At 10.30 A.M. Miscellaneous Petitions Through video-conferencing	1.	268/MP/2026	SGEL	Petition under Section 79(1)(a) and (f) of the Electricity Act,2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of finance as a Change in Law event in terms of the Article 10 of the Power Usage Agreements signed by the Petitioner for supply from its 1000 MW Solar Project at Bikaner, Rajasthan (On admission).
	2.	269/MP/2026	NEEPCO	Petition under section 62 and 79 (1) of the Electricity Act,2003 read with related provisions of the Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,2023 and Chapter-11 Regulation 65 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 of truing up exercise for determination of shortfall of energy charges beyond the control of the Generating Station during 2019-24 in respect of Doyang Hydro Electric Power Plant (75 MW) (hereinafter referred to as DHEP) during 2019-24 of North Eastern Electric Power Corporation Limited

				(NEEPCO), Shillong. (which has already been billed to Respondents)(On admission)
	3.	307/MP/2026	PKTL	Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 (“Electricity Act”) and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the Rules and Regulations made thereunder (“Scheme”) and assignment/ transfer of transmission licences pursuant thereto (On admission)
	4.	308/MP/2026	BTL	Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 (“Electricity Act”) and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the rules and regulations made thereunder (“Scheme”) and assignment/ transfer of transmission licences pursuant thereto9On admission).
	5.	255/MP/2026	GUVNL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 22.04.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited (On admission).
	6.	Diary No. 518/2026	SGEL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), challenging the impugned communication dated 8.7.2026 issued by the Respondent declaring the petitioner's connectivity liable to be revoked and its Bank Guarantees liable to be encashed under Regulation 11b(2) of the GNA Regulations, and seeking consequential reliefs(On admission).
	7.	Diary No. 520/2026	SGEL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), challenging the impugned communication dated 8.7.2026 issued by the Respondent declaring the petitioner's connectivity liable to be revoked and its Bank Guarantees liable to be encashed under Regulation 11b(2) of the GNA Regulations, and seeking consequential reliefs(On admission).
	8.	Diary No. 510 & 532/2026	NRSS XXXVI	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Article 4, 11, 12 and 16 of the Transmission Service Agreement (TSA) dated 13.1.2016 seeking extension of the Scheduled Commercial Operation Date (SCOD) and appropriate relief for cost escalation on account of occurrences of Force Majeure Events and Change in Law events which were beyond the control of the Petitioner

				(Interlocutory application seeking ad-interim stay of the liquidated damages demand-cum-bank guarantee invocation letter dated 7.7.2026 issued by respondent No.1) (On admission).
	9.	616/MP/2025 alongwith I.A.Nos 50/2025 &.113/2026	SVVPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (Interlocutory applications for interim reliefs and seeking directions with respect to the Petitioner's Tranche A Connectivity of 55.44 MW and Tranche B Connectivity of 50.4 MW and placing on the record subsequent events).
	10.	103/MP/2026 alongwith I.A. No.28/2026	SPPL	Petition under Section 142 of the Electricity Act, 2003 ("Electricity Act") seeking directions against the Respondent No. 1, Solar Energy Corporation of India Limited ("SECI/Respondent No. 1"), for complying with Orders dated 23.8.2022 and 25.11.2022 in Petition No. 52/MP/2019 and Order dated 24.3.2025 in Petition No. 377/MP/2023(Interlocutory application for directions).
	11.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain change in law events which mandate co-firing of biomass pellets and in-principle approval for grant of consequent relief.
	12.	80/MP/2024	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation and Carrying Cost for the Change in law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of PPA dated 26.2.2014 as amended on 23.1.2018; PPA dated 27.11.2013 and PPA dated 31.7.2012 as amended from time to time.
	13.	30/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit LPS on compounding basis, on delayed payments qua the monthly energy bills and the change in law bills issued in terms of the PPA dated 1.4.2013 and subsequent amendments thereto.
	14.	31/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.
	15.	367/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.

	16.	422/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.
	17.	971/MP/2025	NBTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra - Bongaigaon Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/ declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief (Part-heard).
	18.	5/MP/2026	CSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs. 8,79,50,287/- (Rupees Eight Crores Seven Nine Lakhs Fifty Thousand Two Hundred Eighty-Seven Only) by NVVNL against sale of 300 MW power to KSEBL through NVVNL by CSPDCL (On admissibility).
	19.	24/MP/2026	NTPCGEL	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of order dated 7.1.2024 in Petition No. 206/MP/2021 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission.
	20.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL	Petition seeking review of the order dated 8.2.2023 in Petition No. 255/TT/2021 (Interlocutory application for condonation of delay).
20.7.2026 Monday At 2.30 P.M. Through video-conferencing	21.	335/MP/2025	GUVNL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 6.2.2007 and 2.2.2007 read with the corresponding SPPAs both dated 5.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited.
22.7.2026 Wednesday At 10.30 A.M. Miscellaneous Petitions Through video-conferencing	1.	300/MP/2026	CGERPL	Petition under Section 79, including 79(1)(c), 79(1)(k) of the Electricity Act, 2003 read with CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022, seeking approval of the recommendation of the Committee Report dated 10.04.2026 which recommended waiver of ISTS transmission charges for the Petitioner's 60.5 MW Wind-Solar Hybrid Project by extending the SCOD till 04.12.2025 [Wind component] and 9.12.2025 [Solar component] on account of the said project suffering from Force Majeure events in terms of Regulation 13(2)(h)(ii) of the CERC Sharing Regulations 2020 (On admission)
	2.	301/MP/2026	ACB (India)L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 24 and 25 of the CERC (Ancillary Services) Regulations, 2022 along with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 and Regulations 67 and 68 of the CERC (Conduct

				of Business) Regulations, 2023, seeking relaxation from Emergency TRAS under Regulation 20(6) of the CERC (Ancillary Services) Regulations, 2022 read with Record of Proceedings dated 5.6.2025 in Petition No. 713/MP/2025 (on admission).
	3.	293/MP/2026	Avaada GreenH2	Petition under Section 79(1)(c) of the Electricity Act, 2003, Regulations 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking re-categorization of the Petitioner from entity covered by Regulation 17.1(iii) of GNA Regulations [bulk consumer connected with ISTS] to an entity covered by Regulation 17.1(ii) of GNA Regulations drawee entity connected to InSTS] with respect to its General Network Access dated 23.11.2023 (as amended) without any adverse consequences (On admission)
	4.	Diary No. 500/2026	KREPL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of time for injection of infirm power for the balance capacity and extend or direct NRLDC to extend the time for First Time Charging for the balance capacity; and under Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relaxation/condonation of delay for filing the present Petition (On admission).
	5.	104/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 04 Nos. 220 kV bays at Dehradun sub-station under Northern Region System Strengthening Scheme XVIII in Northern Region (Remand Matter).
	6.	127/TT/2014	PGCIL	Petition for determination of the transmission tariff from the COD to 31.3.2019 for “LILO of both circuits of Tuticorin JV-Madurai 400 kV DIC (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1 x 80 MVAR, 400 kV Bus Reactor under Transmission

				System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A" in the Southern Region (Remand matter).
	7.	172/TT/2018	PGCIL	Petition for Approval of Transmission tariff from DOCO to 31.03.2019 for Asset I: Combined Assets of (1) 400 kV D/C Ajmer (New)- Ajmer (RVPN) TL along with associated bays at both ends ; (2) 400 kV, 125 MVAR Bus Reactor along with associated bay at Ajmer (New) Substation; (3) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Ajmer (New) Substation; (4) 400 kV D/C Chittorgarh (New)- Chittorgarh (RVPN) TL along with associated bays at both ends ; (5) 765 kV, 240 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Substation ;(6) 400 kV, 125 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Substation;(7) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Chittorgarh (New) Substation; (8) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Chittorgarh (New); Asset-II: Combined Assets of (1) 765 kV, 240 MVAR Bus Reactor along with associated bay at Ajmer (New) Substation; (2) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Ajmer (New) Substation ;Asset-III: 2 X 400 kV D/C(Quad)Tirunelveli Pooling Station -Tuticorin Pooling station line along with new 400/230KV (GIS) Tirunelveli Pooling substation with 2X 125MVAR 400KV Bus reactors & associated bays at 400/230KV Tuticorin Pooling station ; Asset-IV: 2X500MVA 400/230KV transformers along with associated bays & equipments at new 400/230KV (GIS) Tirunelveli Pooling substation, under Transmission System Associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part A in Northern Region & Southern Region. (Remand Matter)
	8.	996/TT/2025	PGCIL	Petition for the determination of the transmission tariff for the 1x500 MVA, 400/220 kV ICT (3rd) along with the associated bays and equipment's at the Hassan sub-station under the "Augmentation of Transformation Capacity at the 400/220 kV Hassan Substation in Karnataka by 400/220 kV,1x500 MVA ICT(3rd)" in the Southern Region.
	9.	999/TT/2025	PGCIL	Petition for determination of Transmission tariff for 2024-29 tariff block for asset (08 nos) under Upgradation of SCADA/ RTUs/ SAS in Central Sector Stations and Strengthening of OPGW network in Eastern Region
	10.	1001/TT/2025	PGCIL	Petition for determination of Transmission tariff for 2024-29 tariff block for asset (02 Nos) under Requirement of Additional FOTE for redundancy at AGC locations in Eastern Region
	11.	1003/TT/2025	PGCIL	Petition for determination of tariff for 400/220 kV, 1x500 MVA ICT 4th along with associated bays at Nalagarh Sub-Station under Augmentation of Transformation Capacity at 400/220 kV Nalagarh Sub-Station by 400/220 kV, 1x500 MVA ICT.
	12.	37/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Deployment of FOTE (SDH Equipment) and Amplifier solutions at Alipurduar S/s end of

				OPGW based communication and Tele protection for 400kV lines from Punatsangchhu-II Hydroelectric Project (PHEP-II), Punatsangchhu-I Hydroelectric Project (PHEP-I) and Jigmeling of BHUTAN to Alipurduar, INDIA in Eastern Region.
	13.	39/TT/2026	PGCIL	Petition for determination of Transmission tariff for 2024-29 tariff block for asset (02 nos) under Eastern Region Expansion Scheme - XXXI (ERES-XXXI) in Eastern Region.
	14.	370/TT/2023	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31-3-2024 for Asset-1: Addition of 1x500MVA, 400/230 kV ICT (5th) along with associated bays & equipments at Tuticorin-II GIS Substation & Asset-2: Addition of 1x500MVA, 400/230 kV ICT (4th) along with associated bays & equipments at Tuticorin-II GIS Sub-station under Evacuation of RE in Tirunelveli and Tuticorin wind energy zone(Tamil Nādu)500MW in Southern Region
	15.	213/TT/2024	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Transmission Asset-1: - 1 No. 220 kV Line Bay at Chamera Pooling Station under One No. of 220 kV Line Bay at Chamera Pooling Point for 2nd circuit stringing of 220kV Karian-Chamera Pool line.
	16.	719/TT/2025	TPGL	Petition for truing-up of capital cost for the period from 01-Apr-2019 to 31-Mar-2024 and Determination of transmission tariff for the period from 01-Apr-2024 to 31-Mar-2029 for Transmission system constructed, maintained and operated by Torrent Power Grid Ltd vide License No. 2/Transmission/CERC dated 16.05.2007
	17.	844/TT/2025	KTL	Petition for determination of transmission tariff from Commercial Operation Date to 31.03.2029 for the Transmission System of Kallam Transmission Limited.
	18.	901/TT/2025	KTL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the Transmission System of Kallam Transmission Limited
	19.	900/TT/2025	HVPNL	Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2024-25 to 2028-29.
	20.	953/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Transmission System for providing connectivity to M/s VEH Jayin Renewables Private Limited at Rajgarh (PG) S/S in Western Region
	21.	436/TT/2025	PGCIL	Petition for determination of transmission tariff for the 2024-29 tariff block for asset under "Requirement of additional FOTE of STM-16 capacity at Bhuj PS to cater to connectivity of RE Gencos" in the Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) & Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.
	22.	909/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for the asset under

				Eastern Region Expansion Scheme - XXX (ERES-XXX) in Eastern Region.
	23.	998/TT/2025	PGCIL	Petition for determination of Transmission tariff for 2024-29 tariff block for ?OPGW laying work on 400kV Bokaro_A Kodarma line in Eastern Region
	24.	633/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.
	25.	584/MP/2020 alongwith I.A.Nos. 30/2022 and 116/2025	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited (Interlocutory application raising additional grounds on behalf of the Petitioner and modification of the prayers)
	26.	264/MP/2023	TRNEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.07.2013 read with Paras 155 and 156 of the order dated 12.06.2019 passed by this Commission in Petition No. 118/MP/2018 (Part-heard).
	27.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
	28.	280/MP/2024 alongwith I.A. No.102/2026	ESUCRL	Petition under Section 79 (1) (c) (f) and (k) of the Electricity Act, 2003 and other applicable provisions seeking extension of the Long-Term Access start date on account of Force Majeure Events and consequential reliefs (Interlocutory application for amendments of the Petition).
	29.	194/MP/2024 alongwith I.A.No.46/2024	GTL 2	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD for the Transmission Line under the Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A-Phase-II due to delay in commissioning of the Transmission Line / Project on account of certain Force Majeure events under the Transmission Service Agreement dated 18.11.2022 between the Gadag II-A Transmission Ltd. and Central Transmission Utility of India Ltd(Interlocutory application for urgent listing).

	30.	8/MP/2026 alongwith I.A.No.3/2026	ISPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to inter-state transmission System) Regulations, 2022 and Regulations 67 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking relaxation and removal of difficulties emanating from Regulations 5.11(b), 10.11, 15.2, 15.3 and 37.10(g) of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) (Third Amendment) Regulations, 2025(Interlocutory application for interim reliefs).
	31.	63/MP/2024	SSUPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge.
	32.	737/MP/2025	RSVPL	Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that certain events constitute as Change in Law events and for seeking consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event(s).
	33.	760/MP/2025 alongwith I.A.No.91/2026	RSVPL	Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that increase in the rate of Goods and Services Tax (GST) vide Notification Nos. 08/2021- Integrated Tax (Rate) dated 30.09.2021 and 08/2021- Central Tax (Rate) (?2021 GST Notifications?) by Ministry of Finance (Department of Revenue) constitute as Change in Law event and for seeking consequent relief qua allowance of the additional expenditure incurred towards such Change in Law event(Interlocutory application for directions).
	34.	912/MP/2025	KSKMPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.
	35.	934/MP/2025	MPPMCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC Conduct of Business Regulations, 2023 seeking Compensation for Shortfall of Energy.
	36.	153/MP/2026	NEEPCO	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 65, 66, 67 and 68

				of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas and relaxation in the norms of Normative Plant Availability Factor (NAPAF) in terms of Regulation 70(A)(a) as read with Regulation 102 (Power to Relax) and Regulation 103 (Power to remove difficulty) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024 in respect of the Agartala Gas Based Power Station.
	37.	86/MP/2026	KATL	Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement Dated 28.3.2023 executed between the Petitioner (I.E., Khavda li-A Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of scheduled cod on account of occurrence of Force Majeure Events, additional Expenditure incurred on account of Change in Law events and Change in Scope of work, amongst other reliefs.
	38.	42/MP/2026	ARPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 14.08.2024, seeking quashing of the letters dated 07.08.2025 and 25.08.2025 issued by MSEDCL and NTPC respectively, and grant of an unconditional extension of the SCSD till 22.09.2026 without imposition of any financial liability including additional transmission charges.
	39.	54/MP/2026	JSWRE2L	Petition under Section 79(1)(a), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking approval and determination of the revised tariff on account of Change in Law arising from the amendment of Goods and Services Tax (GST) slabs vide Notification No. 8/2021 – Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 15.09.2021, with effect from the date of early part commissioning of the project, i.e., 27 MW commissioned on 05.12.2022, and for the remaining capacity commissioned phase-wise thereafter, along with recovery of pending Late Payment Surcharge (LPS) on supplementary bills raised on account of the said Change in Law after the Scheduled Commercial Operation Date (SCOD) of the entire capacity.
	40.	61/MP/2026	XXPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Chapter IV of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (“COB Regulations”) and Article 12 of the Power Purchase Agreements dated 14.07.2022 and 24.11.2022 executed between the Petitioner and NTPC Limited (collectively referred to as the “PPAs”) seeking an appropriate adjustment/compensation to offset financial/commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) and Notification No. 8/2021- Integrated Tax (Rate) dated 30.09.2021 as a Change in Law Event, and

				consequently devise an appropriate mechanism for compensation to the Petitioner alongwith carrying costs and interest on carrying cost.
	41.	177/MP/2026	TPSL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	42.	53/MP/2026	ERAPL	Petition under Section 79 (1) I & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	43.	64/MP/2026	CEPL	Petition under Section 79 of the Electricity Act, 2003, inter-alia seeking (i) reimbursement of SRLDC Fees and Charges(ii) consideration of SHR corresponding to the normative boiler efficiency applicable for sub-bituminous coal instead of bituminous coal; and (i) reimbursement of additional expenditure incurred on account of change in law events, viz., GST on imported coal handling charges and in-land transportation charges in terms of the PPA dated 19.12.2013 executed inter-se the parties.
	44.	318/MP/2026	NTPCREL	Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking extension in the timeline for submission of Land Documents pertaining to the 900 MW Connectivity at Mandsaur Pooling Station.
	45.	130/GT/2016	NLCIL	Petition seeking revision of fixed charges considering the impact of actual expenditure incurred during the period from COD to 31.03.2014 under Tariff Regulations, 2009 (Received by Remand).
	46.	18/RP/2015	NLCIL	Petition seeking review of the Order 10.7.2015 in Petition No.197/GT/2013(Received by Remand)
Coram: Chairperson Member (Tech.) Member (Law)	47.	7/RP/2025	DVC	Petition for review of the Order dated 23.3.2025 in Petition No. 346/GT/2023.
Coram: Chairperson Member (Tech.)	48	10/RP/2026	PGCIL	Petition seeking review of the Order dated 2.2.2026 in Petition No. 191/TT/2023.
Through video-conferencing	1.	22/RP/2026 alongwith I.A.No.95/2026	PGCIL	Petition for review of the Order dated 10.2.2026 in Petition No. 358/TT/2025 (Interlocutory application for seeking condonation of delay in filing review Petition)(On admission).
	2.	23/RP/2026	PGCIL	Petition for review of the Order dated 17.3.2026 in Petition No. 371/TT/2025 (On admission).
	3.	18/RP/2026 alongwith I.A.No.94/2026	PGCIL	Petition for review of the Order dated 31.12.2025 in Petition No. 402/TT/2025 (Interlocutory application for seeking condonation of delay in filing review Petition).
	4.	743/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Assets under Transmission System associated with System Strengthening-XVII in Southern Region.

	5.	839/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Sub-station works associated with Hyderabad (Maheshwaram) Pooling Station in Southern Region.
	6.	492/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 400 kV Raipur- Rourkela D/C Transmission Line along with extension of Raipur and Rourkela Substations under Eastern-Western inter-regional link in Western Region
	7.	914/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined elements of Talcher and Kolar (HVDC portion) (Combined Asset-I) and combined elements of Talcher and Kolar (AC Portion) (Combined Asset-II) under Transmission System associated with Talcher II project in Southern Region.
	8.	915/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1 to 5 & Asset-7 and determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Asset-6A of Transmission System associated with Tehri Pump Storage Plant (PSP).
	9.	883/TT/2025	PGCIL	Petition for revision of transmission tariff for 2014 2019, truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Transmission System Strengthening in Western region for IPPs in Chhattisgarh (IPP-D)".
30.7.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	19/RP/2026	NHPC	Petition for review of the Order dated 20.3.2026 in Petition No. 129/GT/2025 (On admission).
	2.	20/RP/2026	NHPC	Petition for review of the Order dated 7.3.2026 in Petition No. 623/GT/2025 (On admission).
	3.	21/RP/2026	NHPC	Petition for review of the Order dated 12.3.2026 in Petition No. 624/GT/2025 (On admission).
	4.	24/RP/2026	NHPC	Petition for review of the Order dated 8.3.2026 in Petition No. 46/GT/2025 (On admission).
	5.	331/MP/2026	PTL	Petition under Section 17(3) and 17(4) of the Electricity act, 2003 read with Regulation 6(8) of the Central Electricity Regulatory Commission (Procedure, Terms and conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 and article 15.2 of the Transmission Service Agreement dated 6.11.2024 seeking approval of this Commission for creating charge over the assets (immovable & movable), licenses/permits/approvals, current assets and bank accounts of the Petitioner in favour of National Bank for Financing Infrastructure and Developments.
	6.	196/TD/2026	CRPL	Application under Section 14 read with Section 15 of the Electricity Act, 2003 and Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading License.
	7.	233/AT/2026	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through

				Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (Round the-Clock (RTC)) from ISTS- Connected Renewable Energy (RE) Power Projects in India under Tariff-based Competitive Bidding.
	8.	234/AT/2026	SJVNREIA	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-3) in India under Tariff-Based Competitive Bidding.
	9.	46/MP/2018	NTPC	Petition for revision of the Normative Annual Plant Availability Factor in respect of NTPC's Power Stations on account of shortage of coal availability (Received by remand).
	10.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice.
	11.	311/MP/2023 alongwith I.A.No.80/2023	APIPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.07.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws inter alia seeking frustration of the connectivity and long- term access granted to the Petitioner by the Respondent Nos. 1 and 2; and consequential relief therefor(Interlocutory application for interim reliefs).
	12.	368/MP/2023	CTUIL	Petition under Section 79(1) I of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015.
	13.	811/MP/2025 along with IA No. 87/2025	MSEDCL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI. Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement! compliance of this Commissions Order dated 17.4.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022(Part-heard).
	14.	62/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 06.01.2023 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.
	15.	161/MP/2025 alongwith I.A.No.109/2025	RSVPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated

				19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. V. Union of India & Ors. And compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021(Interlocutory application for urgent listing).
	16.	212/MP/2026 alongwith I.A.Diary No.536/2026	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 03.05.2024 inter-alia seeking extension of the Scheduled Commencement of Supply Date due to the delay in the operationalisation of the ISTS network and on account of force majeure events along with consequential reliefs(Interlocutory application for the amendments of the Petition).
	17.	846/MP/2025	SSUPL	Petition under Section 79 of the Electricity Act, 2003 read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN) in capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power.
	18.	56/MP/2026	MSEPL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 03.07.2020 executed between Masaya Solar Energy Private Limited and Solar Energy Corporation of India Limited for development and supply of 300 MW Solar Power Plant setup in Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred due to occurrence of various Change in Law events, along with carrying cost.
	19.	247/MP/2024 alongwith I.A.No.22/2025	GVK GPL	Petition to adjudicate the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012(Interlocutory application for additional claim).
	20.	781/MP/2025	SIROPL	Petition under Section 79(1)(c) and 79(1)(f) of The Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.06.2023 without any Financial Implication due to frustration and impossibility arising from the revocation of connectivity and inordinate delay in the project implementation due to the Respondents' delays and defaults.
	21.	96/MP/2026	RSPPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2020.
	22.	905/MP/2025	PGPL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the Central Electricity Regulatory

				Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	23.	26/MP/2026 alongwith I.A.No.12/2026 & Dy.No.240/2026	SRIPL	Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the Powergrid Bikaner Transmission System Limited (Interlocutory application for urgent listing and directions).
	24.	59/MP/2026	NLCIL	Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills.
	25.	288/MP/2024	HPSEB	Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.
	26.	236/GT/2021	NTPC	Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (3 x 660 MW)
	27.	90/GT/2023	SPGL	Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.
	28.	1006/GT/2025	NTPC	Petition for truing up of the tariff for Feroze Gandhi Unchahar Thermal Station Stage-II, (420 MW) for the period 2019-24.
	29.	1012/GT/2025	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (2x210 MW) for the period from 1.4.2024 to 31.3.2029.
	30.	49/GT/2025	NHPC	Petition for truing-up of the generation tariff of 160 MW Teesta Low Dam-IV Power Station for the period 2019-24 and determination of Tariff for the period 1.4.2024 to 31.3.2029.
	31.	111/GT/2026	STPL	Petition for determination of Tariff of Buxar Thermal Power Project (2x660 MW) for the period from 14.11.2025 (Commercial Operation Date of Unit-I) to 31.3.2029.
	32.	940/GT/2025	NTPC	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-I(1260MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	33.	995/GT/2025	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) for the period from 1.4.2024 to 31.3.2029.
	34.	994/GT/2025	NTPC	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-II (1000MW)

				for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	35	733/GT/2025	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2024 to 31.3.2029.
	36.	960/GT/2025	NLCIL	Petition for determination of trued up of tariff for NLCIL's Thermal Power Station II Stage I (3x210MW) and Stage II (4x210MW) for the period from 1.4.2019 to 31.3.2024
	37.	18/GT/2026	NLCIL	Petition for determination of tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW) for the period from 1.4.2024 to 31.3.2029.
	38.	654/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	39.	653/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.
	40.	9/GT/2026	THDCIL	Petition for determination of tariff of Khurja Super Thermal Power Plant (2x660 MW) including Dedicated Transmission Line for the period from 26.01.2025 (COD of Unit-I) to 31.3.2029, subsequent to COD of Unit-II (26.9.2025).
	41.	1000/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Maithon Hydel Power Station, Units-I to III (63.20 MW) for the period from 1.4.2019 to 31.3.2024.
	42.	955/GT/2025	DVC	Petition for determination of 2024-29 period of Maithon Hydel Power Station, Units-I to III (63.20 MW) for the period from 1.4.2024 to 31.3.2029.
	43.	896/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Panchet Hydel Power Station, Units-I & II (80 MW) for the period from 1.4.2019 to 31.3.2024.
	44.	899/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Panchet Hydel Power Station, Units 1 & 2 (80 MW) for the period from 1.4.2024 to 31.3.2029.
	45.	293/GT/2014	NTPC	Petition for approval of determination of tariff of Talcher Super Thermal Power Station, Stage-II, (2000 MW) for the period from 01.04.2014 to 31.03.2019 (Received by Remand).
	46.	144/GT/2026 alongwith I.A.dy.No.411/2026	OTPC	Petition for approval of determination of tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2024 to 31.3.2029(Interlocutory application for urgent listing and seeking directions).
Coram; Member (Law) Member (Fin.) Through Hybrid Mode	47.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.
30.7.2026 Thursday At 2.30 P.M. Through Physical Mode only	48.	319/MP/2022 alongwith I.A.No.63/2022	TENGEDCO	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of

				the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses (Interlocutory application for stay).
	49.	243/MP/2024 alongwith I.A.Nos.58 and 79/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting- aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs (Interlocutory applications for interim reliefs).
	50.	309/MP/2024	MAEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.
	51.	304/MP/2024 alongwith I.A.No.75/2024	TPL	Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantee(Interlocutory application for interim reliefs).
31.7.2026 Friday At 10.30 A.M. Miscellaneous Petitions Through video- conferencing	1.	327/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 17.11.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 333 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant (On admission).
	2.	Diary No. 541 & 542/2026	JRTJ(I)PL	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC(Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking inter-alia relaxation and removal of difficulty to permit the Transfer of the Connectivity (application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150 MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulations 15.3 of the said Regulations read with the order dated 22.9.2023 in Petition No. 11/SM/2023 and (Interlocutory application for urgent listing)(On admission)
	3.	330/TL/2026	RIVCPTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for

				amendment of existing RTM Transmission License granted to POWERGRID Mandsaur Transmission Limited
	4.	220/TL/2026	SKPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda II-A Transmission Limited
	5.	272/TL/2026	NERGS-III	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to NERGS III Siang Basin Transmission Limited.
	6.	271/AT/2026	NERGS-III	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System "NERGS-III Siang Basin" being established by NERGS III Siang Basin Transmission Limited.
	7.	297/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Establishment of 220/66 kV, 2x160 MVA GIS Substation at UT Chandigarh along with 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Substation.
	8.	531/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS in Northern Region.
	9.	506/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd in Northern Region
	10.	662/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 1 No. 220kV Line Bay at 400/220 kV Bikaner-II PS for Interconnection of Solar Project (M/s. NHPC Ltd.) in Northern Region
	11.	694/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects in Northern Region
	12.	15/TT/2026	RNTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1 in Northern Region
	13.	122/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for 2nd Circuit of Kishenpur Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end under Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs LTA system in Northern region
	14.	349/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for One no. 220 kV Line

				Bay at Parli (PG) S/s for interconnection of Renew Tej Shakti Private Limited (RTSPL) under Implementation of one no. 220 kV bay at Parli (PG) for interconnection of RE project in Western Region.
	15.	350/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Eastern Region Expansion Scheme - XXXVII (ERES-XXXVII) in Eastern Region.
	16.	Diary No.191/2026	PPTL	Petition for determination of transmission tariff for 2024-29 tariff block for 400kV Line Bay at 765/400 kV Parli (New) s/s for interconnection of RE project under Implementation of 400kV line bay at 765/400 kV Parli (New) S/s for RE Interconnection in Western Region in Western Region
	17.	273/TT/2026	RNTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1 in Northern Region.
	18.	185/TT/2025	PGCIL	Petition for determination of transmission tariff for the 2024-29 tariff period for "Augmentation of Transformation Capacity at Bhinmal (PG) Sub-station by 1x315 MVA, 400/220 kV ICT (3rd)" in the Northern Region.
	19.	369/MP/2025 alongwith IA No 94/2025	SBOPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.9.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against the respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018. (Interlocutory application for interim directions.)
	20.	430/MP/2025 along with IA No. 99/2025	SBE3PL	Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project. (Interlocutory Application seeking direction(s) against the Respondents).
	21.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non -payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (Re - hearing)

	22.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMP	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non - payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (Re -hearing).
	23.	61/MP/2021 alongwith I.A.No.28 &42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (Re -hearing).
	24.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non - payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (Re - hearing)
	25.	38/MP/2022	KSKMPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.07.2012 between the Petitioner and the Respondents
	26.	82/MP/2021	APSPDCL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for illegal claim of transmission charges and wrong invocation of LC.
	27.	349/MP/2024 alongwith I.A.No.84/2024	KSKMPL	Petition under Section 79(1)(a) and (b) of the Electricity Act, 2003 for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of liquidated damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013(Interlocutory application for directions).
	28.	143/MP/2024	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
	29.	496/MP/2024	BALCO	Petition under Section 79 of the Electricity Act, 2003 for quashing the illegal claim of Rs. 48 Crores raised by the Respondent No. 1/ TANGEDCO vide letter(s) dated 31.07.2024 and 30.09.2024 towards alleged Liquidated Damages in terms of Article 4.8.1 & Article 4.8.2 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013 and the immediate threat of unilateral deduction of the said amount from the Monthly Invoice raised by the Petitioner being barred by limitation Less
	30.	335/MP/2024	PCKL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC – seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal.
	31.	98/MP/2026 alongwith	Soltown Infra	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with

		I.A.Nos.21 & 43/2026		Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in furtherance of the Order dated 30.4.2024 passed by this Commission in Petition No. 114/MP/2023 and Order dated 30.9.2024 in Review Petition No. 20/RP/2024 (Interlocutory application for interim reliefs and for taking on record subsequent facts).
	32.	175/MP/2026	RSPPL	Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
Coram: Chairperson Member (Tech) Member (Law) Through video-conferencing	33.	26/RP/2026 alongwith I.A.No.105/2026	SESPL	Petition for review of the Order dated 13.1.2026 in Petition No. 372/MP/2022 (Interlocutory application for seeking condonation of delay in filing review Petition)(On admission).
31.7.2026 Friday At 2.30 P.M. Through Physical Mode only	34.	804/MP/2025	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 1.4.2024 to 31.7.2024 along with Late Payment Surcharge and Interest.

By order of the Commission

Sd/-
T.D. Pant
Joint Chief(Legal)
30.7.2026